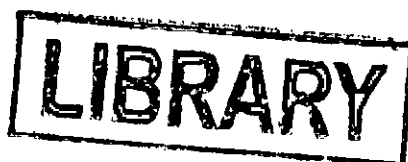


CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH



No. M.A. 350/00398/2014
M.A. 350/00399/2014
(O.A. 367 of 2011)

Date of order: 23.9.2015

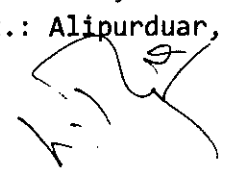
Present : Hon'ble Mr. Justice G. Rajasuria, Judicial Member
Hon'ble Ms. Jaya Das Gupta, Administrative Member

1. Sri Bijay Bhattacharjee,
Son of Late Rabindra Nath Bhattacharjee,
Younger brother of Late
Ratan Bhattacharjee,
Aged about 37 years,
By Occupation - Unemployed,
Residing at Qr. No. 360/4,
Superibagan Colony (kalibari),
P.O. Alipurduar Junction,
P.S. Alipurduar,
District - Alipurduar,
Pin - 736 123.

2. Smt. Kanika Bhattacharjee,
Wife of Late Ratan Bhattacharjee,
Aged about 64 years,
By occupation - House Wife,
Residing at - Qr. No. 360/4,
Superibagan Colony (Kalibari),
P.O. - Alipurduar Junction,
P.S. Alipurduar,
District - Alipurduar,
Pin - 736 123.

.. Petitioners

- V E R S U S -

1. Union of India,
Through the General Manager,
North-east Frontier Railway,
Maligaon, Guwahati - 11,
Assam - 781 011.
 2. The Chief Personnel Officer,
North-east Frontier Railway,
Maligaon, Guwahati - 11,
Assam - 781 011.
 3. The Divisional Railway Manager,
North-east Frontier Railway,
Alipurduar Junction Division,
P.O. Alipurduar, Dist.: Alipurduar,
Pin - 736 123.
- 

4. The Sr. Divisional Personnel Officer,
North-east Frontier Railway,
Alipurduar Junction Division,
P.O. Alipurduar, Dist.: Alipurduar,
Pin - 736 123.

.. Respondents

For the Applicant : Ms. T. Das, Counsel
For the Respondents : Mr. L.K. Chatterjee, Counsel
Mr. B.P. Manna, Counsel
Mr. S.K. Ghosh, Counsel

O R D E R (Oral)

Per Mr. G. Rajasuria, Judicial Member:

At the stage of hearing, Ld. Counsel for the respondents would submit a communication dated 21.9.2015 issued by the Sr. Divl. Personnel Officer/APD and it is extracted as such:-

" Office of the Divisional Railway Manager(P)
N.F. Railway, Alipurduar Junction

L.No. E/208/2/MA/398/14/CAL

Date:- 21.9.15

To
Shri L.K. Chatterjee,
SPL Counsel,
CAT & HC/CAL

Sub: M.A. 398/14 (Bijoy Bhattacharjee v. UOI & ors.)

As per letter from advocate B.P. Manna dated 24.8.2015 and your letter dated 20.8.2015 for opinion and discussed with you on above subject matter, the Railway Administration is of the view to comply the order of Hon'ble Tribunal dated 19.7.2012 in light of the facts and circumstances of the case.

Thanking you,

Yours faithfully,

(A. Ranjan)
Sr. Divl. Personnel Officer/APDJ"

2. The Ld. Counsel for the applicant would also agree for recording



the same and close the M.A.s.

3. Accordingly it is recorded and the M.A.s are closed.

4. The original order passed in the O.A. shall be complied with, within a period of three months from the date of communication of this order.

(Jaya Das Gupta)
MEMBER(A)

(G. Rajasuria)
MEMBER(J)

SP